

State Vs Vijay Dubey  
FIR No: 218/2018  
under Section 22/29 NDPS Act  
PS: Crime Branch

(Proceedings conducted through Video Conferencing)

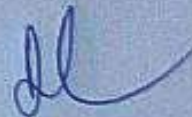
07.08.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

IO/SHO concerned is directed to verify the documents annexed with present application and also contents thereof and file report on 13.08.2020.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/07.08.2020



Cr Rev No. 207/2019  
Joginder Singh Chabra & Ors. Vs. State

06.08.2020.

**(Proceedings conducted through Video Conferencing)**

Present: Ld. Counsel for petitioners.  
Ld. Addl. PP for State.

Heard. Perused.

Perusal of record shows that present case was fixed for 15.04.2020. The same was adjourned for today in view of directions given by Hon'ble High Court of Delhi as well as by Ld. District and Sessions Judge (HQs) regarding en-bloc adjournment of cases, in view of pandemic of COVID-19.

Ld. Counsel for petitioners seeks adjournment for addressing arguments on present petition on the ground that he could not prepare his case today.

Now to come up on **21.09.2020** for arguments on present petition.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/06.08.2020



State Vs. Atal Kumar Dubey  
FIR no. 743/2017  
PS NDRS

06.08.2020.

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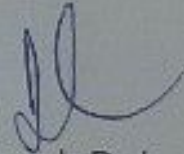
Present: Ld. Addl. PP for State.  
Accused is absent.

Heard. Perused.

Now to come up on **18.12.2020** for P.E.

Date already given i.e. 07.08.2020 stands cancelled.

**Accused shall appear on NDOH positively.**



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/06.08.2020

State Vs. Kale Kan  
FIR No. 01/2018  
PS Nabi Karim

06.08.2020.

**(Proceedings conducted through Video Conferencing)**


Present: Ld. Addl. PP for State.

Accused is absent.

Heard. Perused.

Now to come up on 18.12.2020 for P.E.

**Accused shall appear on NDOH positively.**



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/06.08.2020



Cr Rev No. 147/2019  
Sarabjit Singh Anand Vs. The State & ors.

06.08.2020.

**(Proceedings conducted through Video Conferencing)**

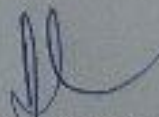
Present: Ld. Counsel for petitioner.  
Ld. Addl. PP for State i.e. respondent no.-1.  
Ld. Counsel for respondent no.-2,3, 4 & 5.

Heard, Perused.

Perusal of record shows that present case was fixed for 15.04.2020. The same was adjourned for today in view of directions given by Hon'ble High Court of Delhi as well as by Ld. District and Sessions Judge (HQs) regarding en-bloc adjournment of cases, in view of pandemic of COVID-19.

Ld. Counsel(s) for parties seek adjournment for addressing arguments on present petition on the ground that they could not prepare their case today.

Now to come up on **21.09.2020** for arguments on present petition.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/06.08.2020

CA No. 354/2019  
Md Chand Vs. The State

06.08.2020.

(Proceedings conducted through Video Conferencing)

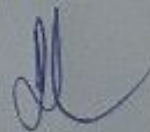
Present: Ld. Counsel for petitioner.  
Ld. Addl. PP for State.

Heard. Perused.

Perusal of record shows that present case was fixed for 15.04.2020. The same was adjourned for today in view of directions given by Hon'ble High Court of Delhi as well as by Ld. District and Sessions Judge (HQs) regarding en-bloc adjournment of cases, in view of pandemic of COVID-19.

Ld. Counsel for petitioner seeks adjournment for addressing arguments on present petition on the ground that he could not prepare his case today.

Now to come up on **17.12.2020** for arguments on present petition.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/06.08.2020



Cr Rev No. 566/2019

Jasim Ul Haq @ Shami Alam Vs. State (NCT of Delhi)

06.08.2020.

**(Proceedings conducted through Video Conferencing)**

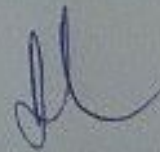
Present: Ld. Counsel for petitioner.  
Ld. Addl. PP for State.

Heard. Perused.

Perusal of record shows that present case was fixed for 15.04.2020. The same was adjourned for today in view of directions given by Hon'ble High Court of Delhi as well as by Ld. District and Sessions Judge (HQs) regarding en-bloc adjournment of cases, in view of pandemic of COVID-19.

Ld. Counsel for petitioner seeks adjournment for addressing arguments on present petition on the ground that he could not prepare his case today.

Now to come up on **22.09.2020** for arguments on present petition.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/06.08.2020

CA No. 25/2020

Veenu alias Vinu Balguher Vs State

07.08.2020

**(Proceedings conducted through Video Conferencing)**

Present: Ld. Counsel for appellant.

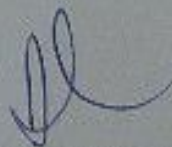
Ld. Addl. PP for State.

Heard. Perused.

Perusal of record shows that present case was fixed for 07.04.2020. The same was adjourned for today in view of directions given by Hon'ble High Court of Delhi as well as by Ld. District and Sessions Judge (HQs) regarding en-bloc adjournment of cases in view of Pandemic of COVID-19.

Ld. Counsel for appellant seeks adjournment for addressing arguments on present petition on the ground that he could not prepare his case today.

Now, to come up on **19.12.2020** for arguments on present appeal.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/07.08.2020



State Vs Naresh Thakkur  
FIR No: 61/2016  
PS: Crime Branch (Central)

07.08.2020

**(Proceedings conducted through Video Conferencing)**

Present: Ld. Addl. PP for State  
All accused are absent.

Heard. Perused.

Now, to come up on for PE on 19.12.2020.

Accused shall appear on NDOH positively.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/07.08.2020



CA No. 24/2020  
Anil alias Kala Vs State

07.08.2020

**(Proceedings conducted through Video Conferencing)**

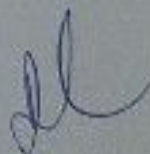
Present: Ld. Counsel for appellant.  
Ld. Addl. PP for State.

Heard. Perused.

Perusal of record shows that present case was fixed for 07.04.2020. The same was adjourned for today in view of directions given by Hon'ble High Court of Delhi as well as by Ld. District and Sessions Judge (HQs) regarding en-bloc adjournment of cases in view of Pandemic of COVID-19.

Ld. Counsel for appellant seeks adjournment for addressing arguments on present petition on the ground that he could not prepare his case today.

Now, to come up on **19.12.2020** for arguments on present appeal.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/07.08.2020